

**NATIONAL COMPANY LAW TRIBUNAL**  
**COURT ROOM NO. 1,**  
**MUMBAI BENCH**

**Item No. 23**

**IA(IBC)(DIS.)/ 13/2024 In C.P. (IB)/2947(MB)2019**

CORAM:

**SH. PRABHAT KUMAR      JUSTICE VIRENDRASINGH BISHT (Retd.)**  
**HON'BLE MEMBER (TECHNICAL) HON'BLE MEMBER (JUDICIAL)**

**ORDER SHEET OF THE HEARING ON 09.05.2024**

NAME OF THE PARTIES:      **BANK OF INDIA V/s VACC-SYN**  
**BIOTECH PRIVATE LIMITED**

Section 7 of the Insolvency & Bankruptcy Code, 2016

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**ORDER**

**IA (Dis.) No. 13/2024 –**

1. Ms. Geeta Torasakar, Advocate appeared for the Liquidator.
2. Learned Counsel for the Liquidator informs that all the formalities are complied with. However, liquidation costs have to be paid by the CoC. Accordingly, seeks time.
3. List this IA on **03.06.2024** for further consideration.

**Sd/-**  
**PRABHAT KUMAR**  
**MEMBER (TECHNICAL)**

**Sd/-**  
**JUSTICE VIRENDRASINGH BISHT**  
**MEMBER (JUDICIAL)**

Sapna